

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

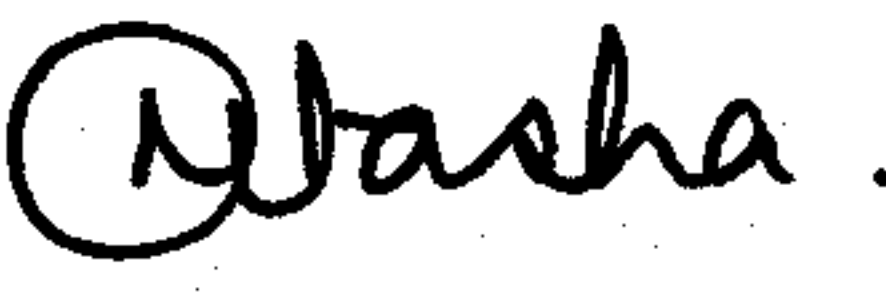

C.P. (I.B) No. 81/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.06.2018**

Name of the Company: Ritesh K.V.K Suchak.
V/s.
Anil Life Science Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

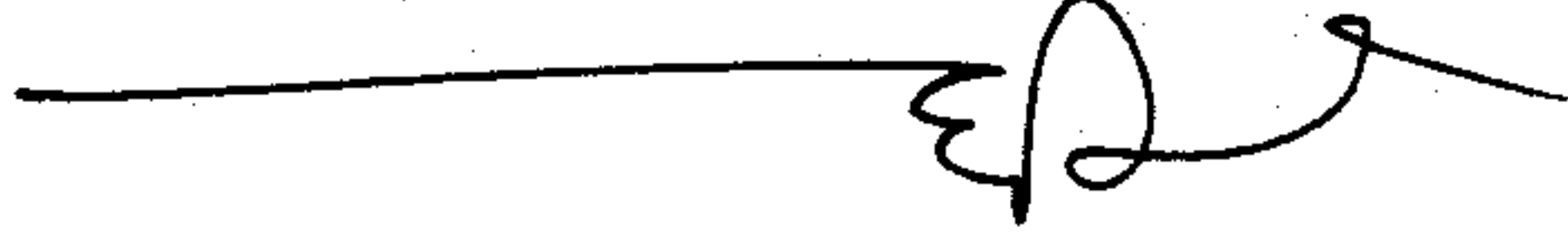
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NATASHA DHRUMAN SHAH	ADV.	PETITIONER	
2.	Arjun Joshi for, Nanavati Assoc.	ADV.	Resp.	

ORDER

Advocate Mrs. Natasha Shah is present for Operational Creditor/ Petitioner. Advocate Mr. Arjun Joshi for M/s. Nanavati Associates is present for Corporate Debtor/Respondent.

Advocate Mr. Arjun Joshi proposed to file a pursis expressing no objection for admission for the present petition under the IB Code. From verification of the record it seems that Vakalatnama from the Corporate Debtor/Respondent is yet not filed. Therefore, such pursis cannot be accepted due to want of proper authentication from the Company. The corporate debtor company is directed to remain present through its Officer with necessary Board Resolution for authorising M/s. Nanavati Associates to represent the present matter and offer its comments on permission of the petition.

List the matter on 16.7.2018.


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 25th day of June, 2018.